

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.553/2001

Monday this the 16th day of July, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

A.J. Markose,  
Retd. Headmaster,  
Alooparambil House, Thalakode PO  
Mulanthuruthy, Ernakulam.

...Applicant

(By Advocate Mr. Gem Paul Edampadam)

V.

1. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathy.
2. The Chief Executive Officer,  
District Panchayat,  
Kavarathy.
3. The Headmaster,  
Govt. High School,  
Amini.

...Respondents

(By Advocate Mr. PRR Menon (rep. by Sajeevkumar))

The application having been heard on 16.7.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who retired from the Education Department of Lakshadweep Administration after serving as Head Master on 1.6.99 is aggrieved that the amount due to him by way of UTGEIS and leave encashment has not been paid to him despite demands made by him by notice and despite reply that the same would be paid to him at the earliest. The applicant has, therefore, filed this application for the following reliefs:

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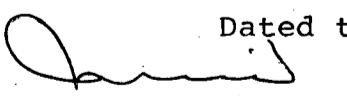
(i) to direct the respondents to pay the amounts due to the applicant under the UTGEIS and the leave encashment salary immediately with interest at the rate of 18% from the date of retirement till date of payment.

(ii) To grant such other reliefs as may be prayed for and the Tribunal deem fit to grant and to grant the cost of this original application.

2. When the application came up for hearing, learned counsel of the respondents states that the amount due to the applicant under the UTGEIS as also leave salary would be paid within a period of six weeks from today. That the applicant retired on 1.6.99, that the applicant made a claim for payment of the amount due on 6.2.2000 and that the applicant was told by order dated 14.2.2000/26.2.2000 (A2) that the amount will be made available to him under top priority are facts beyond dispute as is evidenced by Annexures A1 and A2. It is surprising that the amount due to the applicant, a retired employee, is still remaining unpaid for a period of two years for lapse of the department.

3. Taking note of the undertaking on behalf of the respondents by the counsel appearing for them that the amount would be paid within six weeks from today, we dispose of this application with a direction to the respondents to make available to the applicant the amount due to him on UTGEIS as also encashment of leave salary within a period of six weeks from today alongwith interest at the rate of 12 percent per annum from the date on which the amount was due to him. There is no order as to costs.

Dated the 16th day of July, 2001

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

(s)

  
A.V. HARIDASAN  
VICE CHAIRMAN

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List of annexures referred to:

Annexure.A1:True photostat copy of the representation dated 6.2.2000 sent by the applicant.

Annexure.A2:True photostat copy of the letter dated 14.2.2000 sent by the 2nd respondent.

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